

Notes:

1. As per the NCLAT order dated 03.08.2023, there is a stay on the constitution of the Committee of Creditors. However, there is no stay on the Corporate Insolvency Resolution Process.

2. The claims are provisionally admitted on basis of preliminary verification based on the data/documents shared by the claimant and preliminary documents / data shared by SIBd / erstwhile Promoter of Corporate Debtor. The RP has verified the claims and shared requisite queries with claimants / SIBd for their responses, accordingly amount is kept under verification, the same will be updated / modified as when clarification received from claimant / SIBd / erstwhile Promoter of Corporate Debtor.